

in this regard and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 10,063 & 10682 complaints were received during 1988—89 & 1989-90 respectively.

(b) Nil.

(c) Complaints of emergency nature such as chokage of drainage, current failure or switch not working, etc., are attended to within 24 hours. Other complaints which are considered as urgent are attended to within four to seven days. Major complaints like replacement of doors, windows, WC Pans, flushing cisterns, flooring, etc., take more time as they require preparation and sanction of estimates and are carried out subject to availability of funds.

(d) A weekly survey/review of the complaint register by officers of various levels is made to ensure action on pending complaints.

[English]

**Representations from Unions of
B.C.C.L. and E.C.L.**

10015. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) the details of the representations received from the Centre of Indian Trade Unions affiliated unions working in B.C.C.L. and E.C.L. for reconsidering rejection order on the Industrial disputes pending since long;

(b) the action taken on the representations;

(c) whether new policy has been formulated for the cases involving the weaker section of the society and unorganised sector, liberalising the facilities for adjudication; and

(d) if so, the details thereof?

**THE MINISTER OF LABOUR AND
WELFARE (SHRI RAM VILAS PASWAN):**

(a) Four representations from Bihar Colliery Kamgar Union (CITU) for review of decision of the Government in respect of 14 industrial disputes in B.C.C.L. and E.C.L., which were declined adjudication, were received in the Ministry of Labour on 4.4.1990. A Statement indicating details of these cases is given below.

(b) These are being examined.

(c) No, Sir.

(d) Does not arise.

STATEMENT

<i>Name of the Coal Company</i>	<i>Subject matter of Industrial Dispute</i>	<i>Date of declining reference for adjudication</i>
1	2	3
B.C.C.L.	1) I.D. over regularisation of Shri Narayan Rewani and 62 others.	30.09.'88
—do—	2) I.D. over premature superannuation of Smt. Rupu Manjhan, Loader of Dharmabandh Colliery.	20.01.'89
—do—	3) I.D. over dismissal of Shri Arujun Harijan of Industry Colliery.	10.08.'88
—do—	4) I.D. over dismissal of Shri A.K. Mukherjee of Katras Area.	11.08.'88
—do—	5) I.D. over denial of employment to Smt. Sugia Kamin and 10 other workmen of Govindpur Colliery.	19.01.'89
—do—	6) I.D. over termination of services of Shri Om Prakash Vishwakarama and Basudeo Rewani.	31.10.'88
—do—	7) I.D. over removal of name of Shri Bhajan Manjhi and others from the rolls.	25.04.'88
—do—	8) I.D. over removal of name from the rolls in respect of S/Shri Lashu Manjhi and Prabhu Manjhi.	5.05.'89

<i>Name of the Coal Company</i>	<i>Subject matter of Industrial Dispute</i>	<i>Date of declining reference for adjudication</i>
1	2	3
B.C.C.L.	9) I.D. over striking off the name of Shri Taru Rajwar by the management of Patherdih Colliery.	12.10.'89
—do—	10) I.D. over alleged premature superannuation of Shri Karshi Mahato by Sudamdih Area	1.08.'89
—do—	11) I.D. over denial of wages of Shri Ramdhani Dusadh and 18 others of Pootki Colliery.	31.07.'89
—do—	1) I.D. over regularisation of Shri Hari Lal Hansda and 12 others of Shayampur 'A' Colliery.	25.01.'90
—do—	2) I.D. over denial of regularisation to Shri Lakhi Ram Mahato and 11 others of East Bassuria Colliery.	16.08.'88
—do—	3) I.D. over stoppage of employment of Shri Rablal Manjhi of Shayampur 'A' Colliery.	7.09.'89

Note: The representations were received on 4.4.1990.